

National Company Law Tribunal

Allahabad Bench

CP NO. 81/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: *Nithyananda Media Pvt. Ltd Vs. Varun Media Pvt Ltd*

SECTION OF THE COMPANIES ACT: U/S *241/244 of the Companies Act, 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Udai Chandani</i>	<i>Lawyer</i>	<i>Petitioner</i>	<i>Udai Chandani</i>
<u>2.</u>				

CP No. 81/ALD/2017

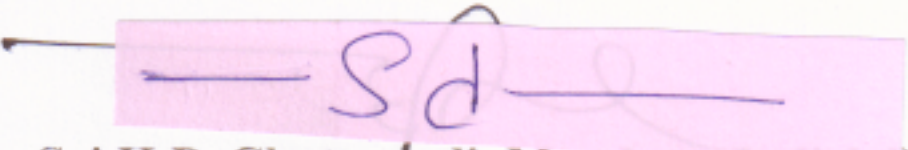
Advocate, Sri Udai Chandani for the petitioner. None for the respondent.
Learned counsel for the petitioner informed that a proper notice on behalf of this
Tribunal with regard to the interim order dated 6th July, 2017 on maintaining status
quo has already served upon the respondent company. He further seeks liberty to file
proof of service thereof. Liberty is granted.

Meanwhile, the interim order dated 06.07.2017 against the respondent to be
continued until further order.

The Registry is directed to communicate a copy of this order read
with/alongwith order dated 06.07.2017 once again to respondent.

The matter be listed on 6th September, 2017.

Dated: 11.08.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
P.K. Jyoti